

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:6308  
ANSWERED ON:15.05.2012  
PROSECUTION UNDER AFSPA  
Acharia Shri Basudeb

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether sanction of the Union Government is mandatory for prosecution of any security personnel by the Police under the Armed Forces Special Powers Act (AFSPA);
- (b) if so, the details thereof; and
- (c) the details of cases received for sanction of prosecution and the response of the Union Government thereto during each of the last three years and the current year, State-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): Yes Madam. Under Section 6 of Armed Force (Special Powers) Act, 1958, no prosecution, suit or other legal proceedings shall be instituted, except with the previous sanction of the Central Government, against any person in respect of anything done or purported to be done in exercise of the powers conferred by this Act.
- (c): Information is being collected and will be laid on the table of the house.